

**GOVERNMENT OF INDIA  
COAL AND MINES  
LOK SABHA**

UNSTARRED QUESTION NO:3410  
ANSWERED ON:20.08.2004  
WELFARE SCHEMES OF MINE WORKERS  
Singh Shri Suraj

**Will the Minister of COAL AND MINES be pleased to state:**

- (a) whether the Government has formulated any scheme for the welfare of mine labourers;
- (b) if so, the details thereof; and
- (c) the expenditure likely to be incurred by the Government on the implementation of these schemes?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COAL AND MINES (DR. DASARI NARAYANA RAO)

(a to c): All the statutory provisions as per the Mines Act, 1952 and Mines Rules, 1955 regarding welfare of workers are complied with in the mines of Public Sector Undertakings under the administrative control of Department of Mines. However, the Government of India have launched certain statutory welfare schemes for the workers in the coal mines, the details of which are given below:-

(i) Coal Mines Provident Fund Scheme, 1948: The Coal Mines Provident Fund Scheme framed under the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948 provides provident fund benefits to all employees of coal mines in India. The workers contribute at the rate of 12% of their emoluments to the Coal Mines Provident Fund and an equivalent amount is paid by the employers. There are other benefits under this Scheme viz. Marriage Advance, Post Matriculation Advance, House Building Advance, etc.

(ii) Coal Mines Pension Scheme, 1998 : The Coal Mines Pension Scheme, 1998 has come into existence with effect from 31.3.1998 superseding the Coal Mines Family Pension Scheme, 1971 for post retirement benefits of the coal workers. The contribution of Central Government to this Scheme is statutory in nature, which was Rs. 26.6650 crores during the financial year 2003-2004. For the financial year 2004-05 likely expenditure would be Rs.29.86 crores.

(iii) Coal Mines Deposit Linked Insurance Scheme, 1976: The Coal Mines Deposit Linked Insurance Scheme was introduced with effect from 1st August, 1976. The Scheme provides for payment to the dependants of a member, an amount equivalent to the average of the last three years' balance at the credit of the member's provident fund if the member dies while in service, subject to a maximum of Rs. 10,000/-. In accordance with this scheme, the employers are required to contribute at the rate of 0.5% of the aggregate wages towards this scheme. The Central Government is also required to contribute an amount equal to 50% of the contribution made by the employers. The cost of administration of the Deposit Linked Insurance Scheme is borne by the employers, who contribute 0.1 % of the aggregate wages for the purpose. The Government is also required to contribute 50% of the employer's contribution for this purpose. The Central Government's contribution, which is statutory in nature, was Rs. 1.5650 crores during the financial year 2003-2004. For the financial year 2004-05, likely expenditure would be Rs.1.60 crores.

(iv) Over and above the Statutory Schemes of the Government, the Central Public Sector Undertakings under the administrative control of this Ministry are implementing several schemes and programmes for the welfare of their employees. These include housing, education, water supply, co-operatives, banking facilities, medical, sports etc.